

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of Eighth Schedule)

DR. KARAN SINGH (Udhampur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. KARAN SINGH: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Insertion of new article 41A)

SHRI ROOP NATH SINGH YADAV (Pratapgarh): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ROOP NATH SINGH YADAV: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Insertion of new article 332A)

SHRI ROOP NATH SINGH YADAV (Pratapgarh): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ROOP NATH SINGH YADAV: I introduce the Bill.

**SALARY, ALLOWANCES AND
PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL***

(Amendment of Sections 3, 4, etc.)

SHRI PURNANARAYAN SINHA (Tezpur): I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

The motion was adopted.

SHRI PURNANARAYAN SINHA: I introduce the Bill.